

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.72/Chd/Hry/2019

**Under Section 7 of Insolvency and
Bankruptcy Code, 2016**

In the matter of:-

ICICI Bank Limited

...Petitioner-Financial Creditor

Versus

A2Z Infra Engineering Ltd.

...Respondent-Corporate Debtor

Present: Mr. Vishav Bharti Gupta, Advocate, for the Petitioner
Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni,
Advocate for the Respondent

The learned counsel for the petitioner has placed on record MOU dated 08.07.2019 and made a statement that the parties have amicably settled the outstanding debt. The learned counsel for the petitioner seeks and is permitted to withdraw the petition. Therefore, the instant petition is dismissed as withdrawn. In case of any default, liberty is granted to the petitioner to approach this Bench for the said default.

Sd/-
(M.K. Shrawat)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

July 19, 2019
Mohit Kumar